

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (Crl.)
1598-1599/2015

No(s).

RAM KUMAR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with office report)

Date : 27/07/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr.V.N.Dhakshinamurthy,adv.
Mr. V. Ramasubramanian,Adv.

For Respondent(s)

Ms. Ruchi Kohli,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved sole respondent shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P. and file proof thereof.

List the matter again on 08.10.2015.

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
SB

Date: 2015.07.29

15:55:28 IST

Reason:

(SURAJIT DEY)
Registrar